

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 148
05/241-242/PB/2019

IN THE MATTER OF:

Amit Gupta

Vs.

Skyscraper Buildcon Pvt. Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 241-242

Order delivered on 26.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

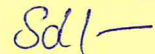
For the Petitioner/Applicant : Mr. Devendra Singh & Mr. Karan Raj Purohit, Advs.
For the Respondent(s) : Ms. Kusum Yadav, CP for ROC
Mr. Chitvan Singhal, Adv. for R-3

ORDER

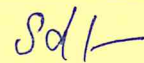
The E-Governance is directed to furnish the copy of the documents as required by the petitioner in addition to the documents furnished by the ROC already. The needful shall be done within two weeks. In the mean time, ROC may file its reply with a copy in advance to the counsel for the petitioner.

Reply by other respondents may also be filed in the meanwhile while with a copy in advance to the counsel opposite.

List for further consideration on 21.05.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)